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(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 68 (RE-2003)/2002-07

NEW DELHI, Dated: 23rd June, 2004

Subject: Procedure for import of certain items under the India-Nepal Treaty of Trade signed on 2.3.2003- amendment therein.

In exercise of powers conferred under Paragraph 2.4 of the Export and Import Policy 2002-07, as notified in the Gazette of India extraordinary, Part-II Section 3, Sub Section (ii) vide S.O. No. 349 E dated 31.03.2002, as amended from time to time, the Director General of Foreign Trade hereby notifies the following amendments in Public Notice No. 9/2002-07 dated 30.04.2002 prescribing the procedure for import of certain items under the Indo-Nepal Treaty of Trade signed on 2.3.2002:-

1. The following sub Para 1A shall be amended to read as under:

“However the time period for import of Vegetable fats (Vanaspati) from Nepal for the year 2003-04 shall be extended up to 05.09.2004 and the unutilized quota shall not lapse till this date. The annual quota of 100,000 MTs of Vegetable fats(Vanspati) for the financial year 2004-05 from Nepal shall be permitted for import from 6.9.2004 to 5.3.2005 and thereafter no imports shall be allowed.”

2. Para 2 of Public Notice No. 30 dated 23.10.2003 shall be amended to read as under:

“STC shall be the sole agency to monitor the imports of Vegetable fats (Vanaspati) from Nepal. Other conditions of the Public Notice No. 9 dated 30.4.2002 shall remain unchanged.”

3. This issues in the Public interest.

(GOPAL K PILLAI)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned,

